



2026:AHC:58420

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 529 of 2026

Vinod Kumar

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Dharmendra Kumar Mishra, Manoj Kumar

Counsel for Respondent(s) : Avinash Chandra Srivastava, C.S.C., Neeraj

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Dharmendra Kumar Mishra, learned counsel for the petitioner, Mr. Mridul Kumar, learned Standing Counsel for the State-respondents, Mr. Neeraj, learned counsel for respondent no.6 and Mr. Avinash Chandra Srivastava, learned counsel for gram sabha.
2. The instant public interest litigation has been filed for the following relief:

"I. Issue a writ, order or direction in the nature of mandamus directing the respondent no. 2 to 4 to remove the illegal encroachment made by the respondent no. 6 and others over the Gata No. 1077, 1076 and Gata No. 1071, 1075, situated at Bhoor Garhi Khand Barauth, Police Station Nauhjheel, Tehsil Mant, District Mathura, recorded as Chak Road and Manure Pits respectively in the revenue record of the public utility land, so that justice may be done.

II. Issue a writ, order or direction in the nature of mandamus directing the concerned respondents to decide the representation of the petitioner within stipulated period as fixed by this Hon'ble Court."

3. Learned counsel for the petitioner submitted that in view of the entry of the plot in question, encroachment over the plot should be removed forthwith.

4. This Court has directed to learned Standing Counsel for the State-respondents and gram sabha to obtain instruction in the matter. In compliance of the order of this Court, instruction dated 17.3.2026 sent by Sub Divisional Officer, Mant, Mathura is taken on record.

5. Mr. Mridul Kumar, learned Standing Counsel for the State-respondents on the basis of the instruction submitted that no encroachment has been found over plot No. 1077. He submitted that in respect to the plot nos.1076, 1075 and 1071 encroachment of permanent nature have been found and two cases have been registered against respondent no.6 as well as one Suresh. Particular of cases, which have been registered under Section 67 of U.P. Revenue Code, 2006 as mentioned in the instruction, are as under:

1. Case No.T202601500402797

2. Case No.T202601500402796

6. Learned Standing Counsel for the State-respondents is directed to serve the copy of the instruction to learned counsel for the petitioner.

7. Learned counsel for respondent No.6 submitted that respondent no.6 is not in illegal possession over the plot in question.

8. Learned counsel for the petitioner submitted that proper direction be issued for expeditious disposal of pending proceeding under Section 67 of U.P. Revenue Code, 2006 within time bound period.

9. Considering the entire facts and circumstances of the case, **the instant public interest is finally disposed of** directing

respondent No.4-Tehsildar, Mant, Mathura, to decide the aforementioned pending cases registered under Section 67 of U.P. Revenue Code, 2006 after affording opportunity of hearing to the parties in accordance with law expeditiously.

March 20, 2026

PS*

(Chandra Kumar Rai,J.)